

**BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL
BENCH, NEW DELHI**

Appeal No. 5 OF 2023

IN THE MATTER OF: -

Santosh Kumar Singh

...Applicant

Versus

State Level Environment Impact Assessment
Authority Uttar Pradesh & Ors.

...Respondents

NDOH : 24.12.2024

INDEX

S. NO.	PARTICULARS	PAGE NO.
1.	Brief Response on behalf of the respondent no. 4 Uttar Pradesh Pollution Control Board	1-3
2.	ANNEXURE R4/1 A true copy of the EC dated 25.03.2022	4-9
3.	ANNEXURE R4/2 A true copy of the inspection report dated 25.11.2021	10-12
4.	ANNEXURE R4/3 A true copy of the CTE	13-16

Respondent No. 4

Through



Amit Shukla

Advocate for the Respondent No. 4

For LEXWEB

Advocates & Legal Advisors

Office at : D- 54, Sector – 48, Noida – 201303

Email: amitshukla@lexweb.in

Ph. No. +91 9999933220 ; 9999333220

Place: New Delhi

Date: 20.12.2024

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

APPEAL NO. 5 OF 2023

IN THE MATTER OF:

Santosh Kumar Singh

....Applicant

Versus

State Level Environment Impact Assessment
Authority Uttar Pradesh & Ors.

....Respondent(s)

BRIEF RESPONSE ON BEHALF OF THE RESPONDENT NO.
4, UTTAR PRADESH POLLUTION CONTROL BOARD

I, Ajeet Kumar Suman S/o Late Baliram Vimal, aged about 50 years, R/o HIG-1056, Sector-I, Aashiyana, Lucknow do hereby solemnly affirm and state as under:

1. That I am presently posted as Regional Officer of Uttar Pradesh Pollution Control Board (hereinafter "UPPCB"), Azamgarh. I say that I am fully conversant with the facts of the case and am competent and authorised to swear the present Affidavit.
2. That present matter is against the grant of Environmental Clearance (EC) dated 24.01.2023 for setting up Common Bio-Medical Waste Treatment Facility (CBWTF) to be set up by Silkon Biotech Private Limited in District Azamgarh, Uttar Pradesh.

Response in OA 623 of 2024

AK
Suman

ATTESTED

3. That vide its order dated 13.04.2024 this Hon'ble National Green Tribunal, Principal Bench, New Delhi (hereinafter Hon'ble Tribunal) was pleased to dismiss the present Appeal.
4. That against the order dated 13.04.2023 passed by this Hon'ble Tribunal the appellant has preferred a Civil Appeal No. 4178/2023 before the Hon'ble Supreme Court. The Hon'ble Supreme Court vide its order dated 25.07.2024 remanded the matter for consideration afresh.
5. That the SEIAA, UP has granted the Environmental Clearance (EC) vides Ref. No. 485/Parya./SEIAA/6695/2021 and File No. 6695 dated 25.03.2022 to the Project Proponent.
A true copy of EC dated 25.03.2022 is annexed herewith as **Annexure R4/1.**
6. That in pursuance to the application dated 22.10.2021 of the Project Proponent seeking Consent to Establish (CTE), the Uttar Pradesh Pollution Control Board has carried out an inspection on 16.11.2021.
A true copy of the inspection report dated 25.11.2021 is annexed herewith and marked as **Annexure R4/2.**
That in view of the recommendation made in the inspection report dated 25.11.2021, a CTE was granted / approved by the UPPCB vide Ref. No. 140054/UPPCB/AZAMGARH (UPPCBRO)/CTE/AZAMGARH/2021 dated 03.03.2022.



AK
Suman

ATTESTED

A true copy of CTE is annexed herewith and marked as Annexure R4/3.

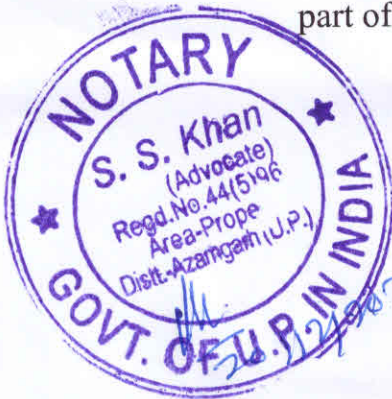
- 8. That the UPPCB craves leave of this Hon'ble Tribunal to file a detailed reply to the Appeal, if so directed by the Hon'ble Tribunal.

AK Suman
 DEPONENT

ATTESTED

VERIFICATION:

Verified at Azamgarh on this the 20th day of December 2024 that the contents of above affidavit are true and correct to my knowledge based on records and information received and believed to be true, no part of it is false and nothing material has been concealed therefrom.



AK Suman
 DEPONENT

ATTESTED

Ajeet Kumar Suman
 I, the undersigned, being a duly qualified and practicing Advocate, do hereby certify that the contents of the above affidavit are true and correct to my knowledge based on records and information received and believed to be true, no part of it is false and nothing material has been concealed therefrom.

Subscribed and sworn to before me on this 20th day of December 2024 at Azamgarh.

Ajeet Kumar Suman
 Ajeet Kumar Suman
 Advocate
 Distt. Azamgarh (U.P.)

Mu
 SHANKAR SARDAR JAIN
 Notary Distt. Azamgarh (U.P.)

State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Viceet Khand-1, Gomti Nagar, Lucknow - 226 010

Phone: 91-522-2300 541, Fax: 91-522-2300 543

E-mail: doeu@seiaa.gov.in

Website: www.seiaa.gov.in

To,

M/s Silkon Biotech Pvt.Ltd,
Village- Bhadon, Pargana- Mahul, Tehsil- Martinganj,
District- Azamgarh, U.P.

Ref. No.....V.S....../Parya/SEIAA/6695/2021

Date: 25 March, 2022

Sub: Terms of Reference for Proposed Common Biomedical Waste Treatment Facility (CBWTF) at Vill- Bhadon-Mahul, PO-Martinganj, Distt-Azamgarh, Uttar Pradesh, M/s Silkon Biotech Private Limited.

Reference- MoEFCC Proposal no- SIA/UP/MIS/68910/2021 & SEIAA, U.P File no- 6695

Dear Sir,

This is with reference to your application / letter dated 24-11-2021, 01-12-2021 & 06-01-2022 on above mentioned subject. The matter was considered by SEAC in meeting held on 11-12-2021 and SEIAA in meeting held on 07-02-2022.

A presentation was made by the project proponent along with their consultant M/s Indian Glycols Pvt. Ltd to SEAC on 11-12-2021.

Project Details as submitted or informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project -

1. The terms of reference is sought for Common Biomedical Waste Treatment Facility (CBWTF) at Vill- Bhadon-Mahul, PO-Martinganj, Distt-Azamgarh, Uttar Pradesh, M/s Silkon Biotech Private Limited.
2. Salient features of the project.

S. No	Parameter	Description
1.	Identification of project	The Proposed project of CBWTF falls under Category B-1, schedule 7(da) as per the EIA Notification 14th Sep, 2006 and subsequent amendments dated 1st December, 2009 & 17th April, 2015.
2.	Proposed Project	Environment Clearance for Proposed Common Bio Medical Waste Treatment Facility (CBWTF) by Silkon Biotech Private Limited is located at, Vill- Bhadon-Mahul PO- Martinganj Distt- Azamgarh, Uttar Pradesh.
3.	Total area of the Plant	0.445 ha (1Acre)
4.	Capital Cost	Rs. 1.66 Crores
5.	Location	Vill- Bhadon-Mahul PO- Martinganj Distt- Azamgarh, Uttar Pradesh.
6.	Coordinates of the Site	Latitude: 25.894000°- 25.893168° N Longitude: 82.787220°- 82.787231° E
7.	Water Requirement/Source Water Requirement	Total - 11.00 KLD

Terms of Reference for Proposed Common Biomedical Waste Treatment Facility (CBWTF) at Vill. Bhadon Mahul, PO Martingara, Distt. Azamgarh, Uttar Pradesh, M/s Sikron Biotech Private Limited.

	(KLD)	Fresh – 7.10 KLD Recycled – 3.90 KLD
	Source of water	Ground water Supply
8.	Water Break-up	Incineration Process : 2.40 KLD Steam Generation (Heat Exchanger) KLD : 0.20 Miscellaneous i.e. Floor & Vehicle washing etc. KLD : 3.80 Domestic Purpose KLD : 0.60 Green Belt KLD : 4.00 Total : 11.00 KLD
9	Waste Water Management Waste water generation Mode of Disposal	Proposed ETP (Capacity –10.0 KLD) Ind. Activities: 4.75 KLD, Domestic Purpose: 0.50 KLD. Treated water from proposed ETP will be reused in Green belt for irrigation purpose.
10	Employment generation	Total – 20 Nos.
11	Power Supply/ Start up Power	Total – 40 KVA (Sources from UPPCL)
12	DG sets	Total – 35.0 KVA (01 No.)
13	Land form, Land use and land ownership	Private Land

3. Water requirement details:

S. No	Requirement for	Water Consumption	Process Losses	Waste water generation	ETP losses	Recycled/ Reuse
A.	Process (Scrubbing)	2.40	1.40	1.00	0.20	0.80
B.	Steam Generation (Autoclaving)	0.20	0.05	0.15	0.05	0.10
C.	Miscellaneous i.e., Floor washing, Vehicle washing etc.	3.80	0.20	3.60	0.60	3.0
D.	Domestic Purpose	0.60	0.10	0.50	0.00	0.00
E.	Green Belt	4.0	4.0	0.00	0.00	0.00
Total (KL/Day)		11.0 7.10 (Fresh) + 3.90 (Recycle)	5.75	5.25	0.85	3.90

- Waste water (4.75 KLD) is being generated from the Industrial Process and 0.50 KLD of waste water generated from domestic use will be subjected to Proposed ETP (Capacity- 10.0 KLD). Treated water from (3.90 KLD) will be reused in scrubber for cooling purpose.
- The entire system shall be a zero discharge system in terms of wastewater discharge from the process as the entire wastewater is recirculated through ETP. Domestic Wastewater shall be treated in a septic tank and shall be collected in separate tank from where it shall be pumped for irrigation of green belt in the facility premises.

4. Hazardous waste details:

Sl. No.	Source	Quantity of hazardous waste Generated (Approx.)	Category according to Schedule of hazardous waste	Treatment/ Disposal
---------	--------	---	---	---------------------

Terms of Reference for Proposed Common Biomedical Waste Treatment Facility (CBWTF) at Vill- Bhadon-Mahul, PO-Martingari,
Distt-Azamgarh, Uttar Pradesh, M/s Silkron Biotech Private Limited

1.	Spent Oil from DG set	5.0 MTPA	5.1	Handed over to authorized recyclers/re processors
2.	Discarded Containers /Barrels	100 Nos./Annum	33.1	Handed over to authorized recyclers/re-processors
3.	Sludge from Wet Scrubbers	1.0 MTPA	37.1	Send to TSDF / Co processing industries.
4.	Ash from incinerator and flue gas cleaning residue	5.0 MTPA	37.2	Send to TSDF / Co processing industries.

5. The project proposal falls under category-7(da) of EIA Notification, 2006 (as amended).

The proponent/consultant during the presentation presented the availability of HCF's beds details which is more than 10,000 in 75 kms radius of the proposed CBWTF. The Project proponent/consultant also provided a copy of the report from the Regional Officer, UPPCB.

SEAC / SEIAA discussed the matter and recommended / granted ToR to the said project with standard ToR (as prescribed by Ministry of Environment, Forest & Climate Change, Government of India) along with additional ToR for preparing EIA-EMP report.

Terms of Reference (ToR)

1. The project proponent shall submit HCF's beds details and other bio medical waste sources duly certified by concerning CMOs and other competent authority in the radial distance of 75 kms area of proposed CBWTF at the time of EIA presentation.
2. Project proponent shall submit the point wise clarification/ proposal for biomedical waste treatment and disposal with respect to revised guidelines for CBMWTF 2016 of CPCB.
3. The proposal should include storage/collection facility at proposed site for biomedical waste as per CBMWTF revised guidelines 2016 of CPCB.
4. Letters from CMO/UPPCB regarding feasibility/requirement of Common Biomedical Waste Treatment Facility at the proposed site.
5. Common biomedical waste inventory should be provided.
6. The EIA report should address regarding the disposal of covid-19 waste as per the latest guidelines.
7. PP/Consultant should provide the details of other bio medical waste facility within 75 Km radius of the proposed site with location and geo coordinates (along with map).
8. Project proponent submit the compliance of revised Guidelines for Common Bio-Medical Waste Treatment Facility, 2016 issued by CPCB.
9. Reasons for selecting the site with details of alternate sites examined/rejected/selected on merit with comparative statement and reason/basis for selection. The examination should justify site suitability in terms of environmental damages, resources sustainability associated with selected site as compared to rejected sites. The analysis should include parameters considered along with weightage criteria for short-listing selected site.
10. Submit the details of the road/rail connectivity along with the likely impacts and mitigative measures.
11. Submit the present land use and permission required for any conversion such as forest, agriculture etc.
12. Executive summary of the project – giving a prima facie idea of the objectives of the proposal, use of resources, justification, etc. In addition, it should provide EMP.

Terms of Reference for Proposed Common Biomedical Waste Treatment Facility (CBWTF) at Vill- Bhadon-Mahul, PO-Martinganj, Distt-Azamgarh, Uttar Pradesh, M/s Silkon Biotech Private Limited.

13. Land requirement for the facility including its break up for various purposes, its availability and optimization.
14. Details of proposed layout clearly demarcating various activities such as security, Waste Storage Rooms, Waste Treatment Equipment Rooms/Areas, Treated Waste Storage Room, Pollution Control Devices like APCD and ETP, ash storage/disposal area, vehicle washing areas, and others such as admin area, worker's room, health centers, greenbelt, etc.
15. Details on collection and transportation of Bio Medical Waste from health care establishments, No. of vehicles and feature of vehicles, etc.
16. Details of the treatment equipment's capacity and make. Details of the incineration system – a statement on the compliance to the CPCB guidelines for common bio medical waste incinerators in respect of waste feed cutoffs, operating parameters of combustion chambers, flue gas cleaning, ash handling, etc. Details on fuel requirement for incineration. Details on flue gas emissions discharge through stack and proposed pollution control technologies. Details on residue/ash generation and management. Details of waste heat utilization, if any. Details on wastewater management alongwith zero discharge plans as committed by the project proponent.
17. Details of the proposed overall safety and health protection measures and submit specific programme.
18. Details on source of water and power supply along with solar light provision.
19. Details of the existing access road(s)/walkways to the designed operations in the site and its layout.
20. Location of the incineration facility and nearest habitats with distances from the facility to be demarcated on a toposheet (1 : 50000 scale).
21. Land use map based on satellite imagery including location specific sensitivities such as national parks / wildlife sanctuary, villages, industries, etc.
22. Topography details.
23. Surface water quality of nearby water bodies.
24. Details on proposed groundwater monitoring wells, locations, frequency of monitoring, parameters, etc.
25. Corporate Environmental Responsibility (CER) shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. A copy of resolution as above shall be submitted to the authority alongwith list of beneficiaries with their mobile nos./address.
26. Action plan for the greenbelt development in accordance to CPCB published guidelines.
27. Details on pollution control technologies and online monitoring equipments.
28. Details on monitoring of pollutants at source –performance of the incinerator. Including operating hours, fuel consumption, operating parameters (Combustion chamber – temperature, pressure, Stack temperature, total particulate matter, HCl, NOx as per Bio Medical Waste (Management & Handling) Rules 1998.
29. Stack and fugitive emissions may be monitored for SPM, SO₂ & NO_x as per Bio Medical Waste (Management & Handling) Rules 2016.
30. Details of Administrative and technical organizational structure.
31. EMP devised to mitigate the adverse impacts of the project should be provided along with item-wise cost of its implementation (Capital and recurring costs).
32. Details of the emergency preparedness plan and on-site & off-site disaster management plan.
33. Affidavit to be submitted for the actual surveys done with detailed photographs of monitoring etc.
34. Examine the details of transportation of Hazardous wastes, and its safety in handling.
35. Examine and submit the details of on line pollutant monitoring.
36. Examine the details of monitoring of Dioxin and Furan.

Terms of Reference for Proposed Common Biomedical Waste Treatment Facility (CBWTF) at Vill- Bhadon-Mahul, PO-Martingani, Distt-Azamgarh, Uttar Pradesh, M/s Sikon Biotech Private Limited.

37. MoU for disposal of ash through the TSDF.
38. MoU for disposal of scrubbing waste water through CETP.
39. Examine and submit details of monitoring of water quality around the landfill site.
40. Examine and submit details of the odour control measures.
41. Examine and submit details of impact on water body and mitigative measures during rainy season.
42. Environmental Management Plan should be accompanied with Environmental Monitoring Plan and environmental cost and benefit assessment. Regular monitoring shall be carried out for odour control.
43. Water quality around the landfill site shall be monitored regularly to examine the impact on the ground water.
44. The storage and handling of hazardous wastes shall be as per the Hazardous Waste Management Rules.
45. Submit details of a comprehensive Disaster Management Plan including emergency evacuation during natural and man-made disaster.
46. Public hearing to be conducted for the project in accordance with provisions of Environmental Impact Assessment Notification, 2006 and the issues raised by the public should be addressed in the Environmental Management Plan. The Public Hearing should be conducted based on the TOR letter issued by the SEIAA.
47. A detailed draft EIA/EMP report should be prepared in accordance with the above additional TOR and should be submitted to the Ministry in accordance with the Notification.
48. Details of litigation pending against the project, if any, with direction /order passed by any Court of Law against the Project should be given.
49. The cost of the Project (capital cost and recurring cost) as well as the cost towards implementation of EMP should be clearly spelt out.

Additional Condition:-

- 1- All pages of technical documents/EIA/EMP etc. should be signed by the consultant and project proponent both.
- 2- Copy of all the analysis reports duly signed by analyst approved by NABL or MoEF&CC shall be annexed with the EIA report and original analysis reports should be presented at the time of presentation.
3. MOU signed between the project proponent and the consultant should be submitted.
4. A certificate from Forest Department shall be obtained that no forest land is involved and if forest land is involved the project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 and submit along with EIA.
- 5- Public hearing shall be conducted as per EIA notification, 2006 (as amended).
- 6- SEIAA opined that the project proponent shall submit permission of CGWA or proposal for alternative source of fresh water.
7. PP / consultant should submit, in a tabular form, mechanism adopted by them and status of compliance of provisions of "Revised Guidelines for Common Bio medical Waste Treatment and Disposal Facilities, 2016" issued by CPCB
8. Detailed plan for proper segregation and disposal of biomedical waste in order not to contaminate groundwater sources, which in turn may infect humans and animals alike. Detailed plan to contain biomedical waste in order to keep it away from birds, rodents, and stray animals (as well as humans)
- 9- Detailed plan for ensuring non-release of hazardous gases and compounds, including hydrochloric acid, dioxins and furans, as well as the toxic metals lead, cadmium, and mercury to air / land / ground water.

Terms of Reference for Proposed Common Biomedical Waste Treatment Facility (CBWTF) at VIII- Bhadon-Mahul, PO-Martingani, Distt-Azamgarh, Uttar Pradesh, M/s Silken Biotech Private Limited.

- 10- A detailed plan for regular annual health check-up of workers and employees should be drawn for identifying and curing lung infections, parasitic infections, skin infections, spread of viral illnesses such as HIV, Hepatitis B and C, bacteremia, cholera and tuberculosis.
- 11- Every 3 year, environmental audit should be carried out through accredited environmental auditors and findings should be reported along with compliance of EC conditions.
- 12- 33% of land area should be brought under tree cover and any standing tree should be transplanted and survival be ensured. A scheme to this effect should be submitted along with EIA-EMP report.
- 13- Solar power shall be used for lighting to reduce the power load on grid. Separate electric meter shall be installed for solar power. Solar water heating shall be provided to meet 20% of the hot water demand of the building or as per the requirement of the local building bye-laws, whichever is higher.

The final EIA report after incorporation of public hearing observations/comments should be submitted to the committee for further consideration of the matter.

You are advised to submit the EIA-EMP report incorporating recommendations of public hearing for further consideration of the matter as per procedure laid down in the Gazette Notification SO 1533(E) dated 14.09.2006 as amended. The matter will not be considered pending till your reply or EIA/EMP report is received.

This is issued with the approval of competent authority.



(Shruti Shukla)

Deputy Director, DoE, UP &
Nodal Officer, SEIAA, UP

No..... /Parya/SEIAA/6695/2019 dated: As above

Copy, through email, for information and necessary action to –

1. The Principal Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – soenvups@rediffmail.com)
2. Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)
3. Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 226020 (email – roc2.lko-mef@nic.in)
4. District Magistrate, Azamgarh, Uttar Pradesh.
5. Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.com)
6. Copy to Web Master for uploading on PARIVESH Portal.
7. Copy for Guard File.

(Shruti Shukla)

Deputy Director, DoE, UP &
Nodal Officer, SEIAA, UP

क्षेत्रीय कार्यालय
उ० प्र० प्रदूषण नियंत्रण बोर्ड
आजमगढ़।

उद्योग के अनापत्ति प्रमाण-पत्र आवेदन पत्र के संदर्भ में प्राप्त सूचनाओं का संक्षिप्त विवरण एवं निरीक्षण आख्या।

- उद्योग का नाम एवं पता- मेरसरी सिलकॉन गायेटेक प्रा० लि०, अग्र.जी. पी०-2133, ग्राम-भादो, परगना-माहुल, तहसील-मार्टिनागंज, जिला-आजमगढ़
1. आवेदन की तिथि- 22.10.2021
 2. अंतिम सूचना प्राप्ति का दिनांक- 16.11.2021
 3. स्थल सर्वेक्षण का दिनांक व समय- 16.11.2021
 4. सर्वेक्षण के समय उपस्थित व्यक्ति का नाम व पद- श्री विविन कुमार राय।
 5. (1) नई इकाई - हॉ।
(2) कार्यरत इकाई-विस्तारीकरण/डायवर्सिफिकेशन/शिफ्टिंग- लागू नहीं
 6. प्रोजेक्ट की कुल लागत 150/- लाख
 7. लघु/मध्यम/महत्व/ लघु
 8. प्रस्तावित स्थल
 - अ. औद्योगिक- नहीं।
 1. आवटन पत्र लागू नहीं।
 2. औद्योगिक क्षेत्र का नक्शा- लागू नहीं।
 - ब. अन्य -
 1. भू-प्रयोग प्रमाण पत्र- प्रेषित नहीं है।
 2. लोकेशन मैप - प्रेषित नहीं है।
 9. कार्यस्थल प्रतिबन्धित क्षेत्र, आगरा, मथुरा सीमा के अन्तर्गत हैं या नहीं- नहीं।
 10.
 1. निकटतम आबादी की दूरी दिशा एवं जनसंख्या -
 2. 02 कि.मी. त्रिज्या क्षेत्र की आबादी की दूरी एवं जनसंख्या-

A.	उत्तर दिशा - लगभग 05 मी० पर ग्रामीण रोड तथा लगभग एक किमी० पर भादों ग्राम लगभग 50-60 घर अनुमानित आबादी लगभग 400 व्यक्ति।
B.	दक्षिण दिशा-लगभग एक किमी० पर सोनहरा ग्राम लगभग 60-65 घर अनुमानित आबादी लगभग 500 व्यक्ति।
C.	पूरब दिशा- लगभग दो किमी० पर बेलवाना ग्राम लगभग 35-40 घर अनुमानित आबादी लगभग 300 व्यक्ति।
D.	पश्चिम दिशा-लगभग एक किमी० पर भादों ग्राम लगभग 25-30 घर अनुमानित आबादी लगभग 250 व्यक्ति।
E.	पश्चिम-दक्षिण दिशा-लगभग 400 मी० पर कुटिया तथा जंगली पेड़ तथा लगभग एक किमी० पर भादों ग्राम।

(Handwritten Signature)

11. हाईवे दूरी- लगभग 01 किलोमीटर तक कोई नहीं।
12. 1. रेलवे से दूरी- - लगभग 02 किलोमीटर में नहीं है।
2. हाईटेंशन लाईन की दूरी- लगभग 01 किलोमीटर में नहीं है।
3. धार्मिक/सामाजिक स्थल, बाग, बगीचों से दूरी- प्रस्तावित स्थल के आस-पास वन/वन भूमि दृष्टिगोचर है।
- (अ) मुख्य उत्पाद (मात्रा सहित)- बॉयोमेडिकल वेस्ट ट्रीटमेंट एण्ड डिस्पोजल-5000 किलोग्राम प्रतिदिन। उच्च फॅसिलिटीज के अन्तर्गत निम्नांकित मशीनरीज स्थापित किया जाना प्रस्तावित है।
(क) ऑयल फायर्ड डबल चैम्बर इन्सीनेरेटर-250 के.जी./घण्टा
(ख) ऑटोक्लेव-1000 के.जी./बैच
(ग) श्रेडर-150 के.जी./घण्टा
(ब) सह उत्पाद (मात्रा सहित) - कोई नहीं।
13. मुख्य कच्चे माल का विवरण (मात्रा सहित)-बॉयोमेडिकल वेस्ट-5000 के.जी./दिन।
14. प्रस्तावित उत्पादन तिथि- फरवरी 2022 आवेदन पत्र के अनुसार प्रस्तावित।
15. जल प्रदूषण स्रोत एवं रोकथाम व्यवस्था लागत सहित- उद्योग में जल का प्रयोग घरेलू प्रयोजन के अतिरिक्त प्रक्रिया में स्क्रबर, तथा वाशिंग आदि में किया जायेगा। घरेलू प्रयोजन में प्रयुक्त जल को सेंट्रिक टैंक/सोकपिट के माध्यम से निस्तारित किया जायेगा तथा स्क्रबर एवं वाशिंग से जनित प्रदूषित उत्प्रावह को 10 के.एल.डी. क्षमता के ई.टी.पी. में शुद्धीकृत किया जाना प्रस्तावित है। ई.टी.पी. के अन्तर्गत हॉटवाटर कलेक्शन सम्प, कैमिकल ट्रीटमेंट, सेडीमेंटेशन, प्रेशर सैण्ड फिल्टर, एक्टिवेटेड कार्बन फिल्टर, रलज ड्राईंग बेड की स्थापना प्रस्तावित है। ई.टी.पी. की लागत 5 लाख सूचित है।
व्यवस्था की उपयुक्तता- उपयुक्त प्रतीत होता है।
16. वायु प्रदूषण स्रोत एवं रोकथाम व्यवस्था लागत सहित- इन्सीनेरेटर से संलग्न चिमनी की ऊँचाई भू-तल से 30 मीटर प्रस्तावित है। वायु प्रदूषण नियंत्रण संयंत्र के रूप में वेन्चुरी स्क्रबर प्रस्तावित है। इसके अतिरिक्त 30 के.वी.ए. का एकोस्टिक एन्क्लोजरयुक्त डी.जी.सेट प्रस्तावित है। वायु प्रदूषण नियंत्रण व्यवस्था की लागत 5.0 लाख सूचित है।
व्यवस्था की उपयुक्तता- उपयुक्त प्रतीत होता है।
17. हैजार्डस केमिकल्स के नाम-
1. मण्डारण, हथालन उत्पादन आदि लागू नहीं
2. हैजार्डस अपशिष्टों की मात्रा एवं निस्तारण - लागू नहीं
18. 1. काईसिस मैनेजमेंट प्लान/रिस्क एसेसमेन्ट सेपटी रिपोर्ट- लागू नहीं
2. पर्यावरण प्रभाव मूल्यांकन- पर्यावरणीय स्वीकृति प्राप्त करने हेतु आवेदन की छाया प्रति प्रेषित नहीं है।
19. उद्योग ऐक्शन प्लान के अन्तर्गत है या नहीं- नहीं।
20. हरित पट्टिका का प्रस्ताव- प्रस्तावित है।
21. कार्यरत इकाईयों की अनुपालन आख्या- लागू नहीं।
22. प्रस्ताव बोर्ड द्वारा निर्धारित मार्गदर्शिका का के अनुरूप हैं या नहीं- मार्ग दर्शिका क्षेत्रीय कार्यालय में उपलब्ध नहीं है।
23. अन्य विशेष उल्लेख -
• प्रस्तावित उद्योग एक कामन बायो मेडिकल वेस्ट ट्रीटमेंट फॅसिलिटी (CBMWTF) है जिसकी शुद्धीकरण क्षमता 5000 किलोग्राम/दिन प्रस्तावित है। उक्त व्यवस्था के अन्तर्गत एक अदद आयल फायर्ड डबल चैम्बर इन्सीनेरेटर-250 किलोग्राम/घण्टा, एक अदद ऑटोक्लेव-1000 किलोग्राम/बैच एवं एक अदद श्रेडर-150 किलोग्राम/घण्टा स्थापित किया जाना प्रस्तावित है।
• उद्योग में जल का प्रयोग घरेलू प्रयोजन एवं स्क्रबिंग तथा वाशिंग में किया जाना प्रस्तावित है घरेलू उत्प्रावह के निस्तारण हेतु सेंट्रिक टैंक/सोकपिट की स्थापना एवं प्रक्रिया से जनित प्रदूषित उत्प्रावह के शुद्धीकरण हेतु 10 के.एल.डी. क्षमता के ई.टी.पी. की स्थापना का प्रस्ताव है।
• उद्योग में इन्सीनेरेटर से जनित निस्सरण के शुद्धीकरण हेतु वायु प्रदूषण नियंत्रण व्यवस्था के रूप में वेन्चुरी स्क्रबर प्रस्तावित है। उत्सर्जन के लिये भू-तल से 30 मीटर ऊँची चिमनी प्रस्तावित है। 30 के.वी.ए. का एकोस्टिक एन्क्लोजरयुक्त डी.जी. सेट की स्थापना का प्रस्ताव है।

[Handwritten Signature]


24. प्रस्तावित स्थल क्रिटीकली पाल्यूटेड क्षेत्र से प्रभावित नहीं है।
 25. प्रस्तावित स्थल अराजी सं०-2133, ग्राम-भादो, परगना-माहुल, तहसील-मार्तिगंज, जनपद-आजमगढ़ से आस-पास जिलों में स्थित CBMWTF की एरियाल दूरी (गुगल के अनुसार) निम्न विवरण अनुसार है-

क्र. सं.	नाम व पता	दूरी किमी० में	देशान्तर	अक्षांतर
1	मे० संगम मेडीसर्व प्रा०लि०, सेक्टर डी, 189, शान्ती नगर, प्रयागराज, उ०प्र०-211013	79.2	25°23'28.16"N	82°13'36.09" E
2	मे० रॉयल पॉल्यूशन कंट्रोल बोर्ड, सुल्तानपुर बाईपास रोड, चाँदपुर सैदो पट्टी, सुल्तानपुर, उ०प्र०-228125	81.7	26°19'1.02"N	82°7'5.69" E
3	मे० एम०पी०सी०सी०, खलीलावाद, डी-33, यू०पी०एस०डी० आई०डी०सी० इण्डस्ट्रीयल एरिया-II, खलीलावाद, बरती, उ०प्र०-272175	102	26°46'29.07"N	83°5'27.03" E
4	मे० सिलकॉन वेलफेयर सोसायटी, बंका, बहादुरगंज, गाजीपुर, उ०प्र०	84.6	25°52'16.66"N	83°37'51.99" E
5	मे० सेक्टर फॉर पॉल्यूशन कंट्रोल पावर इण्डिया प्रा०लि०, मोहन सराय, वाराणसी, उ०प्र०	72.1	25°15'9.84"N	82°53'8.77" E

26. आजमगढ़ मण्डल में स्थित जनपदों आजमगढ़, मऊ, बलिया में कोई CBMWTF स्थित नहीं है। इन जनपदों से जनित बायो मेडिकल वेस्ट का उपचार समीपस्थ जनपद गाजीपुर में स्थापित मे० सिलकॉन वेलफेयर सोसायटी, बंका, बहादुरगंज, गाजीपुर CBMWTF द्वारा किया जाता है। मेसर्स सिलकॉन वेलफेयर सोसायटी, बंका, बहादुरगंज, गाजीपुर द्वारा तीनों जनपदों में स्थित सरकारी एवं गैर सरकारी अस्पतालों से जनित बायो मेडिकल वेस्ट को प्राप्त कर निस्तारण किया जाता है। कार्यालय में उपलब्ध अभिलेखानुसार आजमगढ़-9420 बेड, बलिया-2647 बेड, मऊ-2989 बेड कुल योग-15056 बेड है। प्रस्तावित स्थल से सबसे निकटतम दूरी मेसर्स सी०पी०सी०, मोहन सराय, वाराणसी की 72.1 किमी० है।

अतः उपरोक्त परिपेक्ष्य में जनपद आजमगढ़, मऊ एवं बलिया की हेल्थ केयर फैसिलिटीज जनित वेस्ट 10000 बेड्स से अधिक होने की दशा में एक और संयुक्त जीव चिकित्सा अपशिष्ट संयंत्र स्थापित की जा सकती है। प्रेषित प्रस्ताव पर विचार करते हुए सी०पी०सी०बी० की गाइड लाइन के नियमानुसार अनापत्ति प्रमाण पत्र निर्गत करने की संस्तुति की जाती है।


 25/11/2021
 (नवीन कुमार)
 प्रयोगशाला सहायक


 25/11/2021
 (ओ०एच० सिद्धी)
 वैज्ञानिक सहायक

क्षेत्रीय अधिकारी महोदय



13

UTTAR PRADESH POLLUTION CONTROL BOARD
 Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
 Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

Validity Period :21/10/2021 To 20/10/2026

Ref No. -
 140054/UPPCB/Azamgarh(UPPCBRO)/CTE/AZAMGARH/2021

Dated:- 03/03/2022

To ,

Shri VINAY KUMAR RAI
 M/s SILKON BIOTECH PRIVATE LIMITED
 Village-Bhadon, Pargana-Mahul, Tehsil-Martinganj, Azamgarh, UP. ,AZAMGARH,223224
 AZAMGARH

Sub : **Consent to Establish for New Unit/Expansion/Diversification under the provisions of Water (Prevention and control of pollution) Act, 1974 as amended and Air (Prevention and control of Pollution) Act, 1981 as amended.**

Please refer to your Application Form No.- 13856400 dated - 21/10/2021. After examining the application with respect to pollution angle, Consent to Establish (CTE) is granted subject to the compliance of following conditions :

1. Consent to Establish is being issued for following specific details :

A- Site along with geo-coordinates :

B- Main Raw Material :

Main Raw Material Details		
Name of Raw Material	Raw Material Unit Name	Raw Material Quantity
NA	Metric Tonnes/Day	0

C- Product with capacity :

Product Detail	
Name of Product	Product Quantity
CBTWF (Incinerator: 250 Kg/hour)	0

D- By-Product if any with capacity :

By Product Detail			
Name of By Product	Unit Name	Licence Product Capacity	Install Product Capacity
NA	Metric Tonnes/Day	0	0

2. Water Requirement (in KLD) and its Source :

Source of Water Details		
Source Type	Name of Source	Quantity (KL/D)
Ground Water (within premises)	Borewell	10.0

3. Quantity of effluent (in KLD) :

Effluent Details	
Source Consumption	Quantity (KL/D)
Domestic	2.0
aaa	8.0

4. Fuel used in the equipment/machinery Name and Quantity (per day) :

Fuel Consumption Details		
Fuel	Consumption(tpd/kld)	Use

5. For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.
- For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.
2. You are directed to furnish the progress of Establishment of plant and machinery, green belt, Effluent Treatment Plant and Air pollution control devices, by 10th day of completion of subsequent quarter in the Board.
3. Copy of the work order/purchase order, regarding instruction and supply of proposed Effluent Treatment Plant/Sewerage Treatment Plant /Air Pollution control System shall be submitted by the industry till 20/10/2026 to the Board.
4. Industry will not start its operation, unless CTO is obtained under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and control of Pollution) Act, 1981 from the Board.
5. It is mandatory to submit Air and Water consent Application, complete in all respect, four months before start of operation, to the U.P. Pollution Control Board.
6. Legal action under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 may be initiated against the industry With out any prior information, in case of non compliance of above conditions.

Specific Conditions:

1. This CTE of M/s **Silkon Biotech Private Limited** is valid for establishment of Common Bio Medical Waste Treatment Facility (CBWTF) at Village-Bhadon, Pargana- Mahul, Tehsil- Martinganj, Azamgarh, UP, 223224.
2. This CTE is valid for common facility for Bio medical waste treatment through double chambered incinerators of capacity 250 Kg/Hr, Autoclave 1000 Kg/batch and Shredder 150 Kg/Hr as proposed.
3. The CTE shall only be valid with the effect from the date on which the proponent obtained Environmental Clearance (EC) from SIEAA, UP.
4. The proponent could not start construction activities before obtaining Environmental Clearance (EC) from SIEAA, UP, failing which this CTE would be deemed void.
5. The CBWTF shall submit the valid NOC from U.P. Ground Water Board for Abstraction of Ground Water within 03 months failing which this CTE would be deemed cancel.
6. The proponent shall submit adequacy of proposed Water Pollution Control System, Air Pollution Control System done by reputed technical Institution like IIT/NPC etc.
7. CBWTF shall strictly comply with the CPCB guidelines dated 21.12.2016 for setting up the Common Bio Medical Waste Treatment Facility.
8. CBWTF shall install ETP of capacity-10.0 KLD for treatment of industrial effluent.
9. CBWTF shall provide the arrangement for storage of incinerator ash as per CPCB guidelines and shall obtain membership of Common TSDF for disposal of incineration ash.
10. CBWTF shall comply with the emission Standard for treatment and disposal of Common Bio medical waste by incineration as per Schedule-II of BMW Rules 2016.
11. Transportation and handling of Bio-medical Wastes shall be as per the Biomedical Waste (Management and Handling) Rules, 2016.
12. Record w.r.t. operational parameter of autoclave such as temperature pressure etc. as well as records for validation test conducted to check efficiency of autoclave shall be maintained.
13. Incinerator shall be operated in accordance with Bio-Medical Waste Management Rules, 2016 w.r.t. maintenance of Temperature for primary and secondary chamber of incinerator.
14. Incinerator Ash shall be disposed through TSDF and Log books/records shall be maintained properly for generation and disposal of incinerator Ash.
15. The water generated from scrubbing system of incinerator shall be treated through ETP and treated water shall be recycled for scrubbing purpose and for irrigation in the premises. No effluent shall be discharged directly or indirectly outside the premises.
16. Discarded medicine shall be disposed in incinerator as per BMW Rule, 2016 and sharp pit shall be provided for disposal of waste sharp as per CPCB Guidelines.
17. The CBWTF shall comply with the Bio Medical Waste Management Rules 2016 and annual report shall be submitted.
18. The CBWTF shall comply with the provisions of Hazardous and Other waste (Management and Trans boundary Movement) Rules, 2016.
19. The facility shall ensure bar coding system to be adopted by member of healthcare facility in accordance with Bio Medical Waste Management Rules 2016.
20. The CBWTF shall obtain the State Ground Water Department permission for withdrawal of ground water and also comply with the CGWA guidelines for recharging of ground water.
21. The Facility shall develop and maintain green belt as per the guidelines issued by the Board vide office order dated 16/02/2018, which is available on Board's Website- www.uppcb.com.

22. Separate space for untreated Bio Medical Waste shall be provided by facility as per CPCB guidelines/Bio Medical Waste Management Rules 2016.
23. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
24. CBWTF shall install Online Continuous Emission Monitoring System and Online Continuous Effluent Monitoring System with data connectivity to CPCB server before commissioning of the plant.
25. Onsite emergency plan approved by the competent authority shall be submitted to board.
26. Project shall install at least 0.5 meter from roof level along with acoustic enclosures on DG set of capacity 50 KVA for use of backup power.
27. The dust emission from the construction sites will be completely controlled and all precautions will be taken as per the provisions of Construction & Demolition Waste Management Rules 2016.
28. CBWTF shall comply the provisions of Environment (Protection) Act 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended. CBWTF shall operate the plant after taking CTO under the provisions of Water Act 1974 and Air Act 1981 from the Board.
29. Project shall comply with the provisions of SWM Rules 2016 and provide facility for safe disposal of generated solid waste in housing project area.
30. Construction Work/installation of plant and machinery for the establishment of CBWTF shall be started after obtaining the Environmental Clearance under the Environment (Protection) Act, 1986.
31. The CBWTF shall comply with the Guideline of CPCB and shall only cater to beds which are in addition to 10,000 beds admissible to pre-existing CBWTFs located within 75 km radius.
32. CBWTF shall comply with the relevant provisions of Environmental Laws.
33. To ensure the compliance of CTE condition from 1 to 32 a Bank Guarantee of Rupees 100,0000/- (Ten Lacs only) in the prescribed format shall be submitted to the Board within 15 days, failing which this CTE would deemed void.
34. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this CTE and attract action under the provisions of Environment (Protection) Act, 1986.

Please note that consent to Establish will be revoked, in case of, non compliance of any of the above mentioned conditions. Board reserves its right for amendment or cancellation of any of the conditions specified above. Industry is directed to submit its first compliance report regarding above mentioned specific and general conditions till 03/04/2022 in this office. Ensure to submit the regular compliance report otherwise this Consent to Establish will be revoked.

RAM KUMAR
SINGH
Chief Environmental Officer, Circle-6

Dated:- 03/03/2022

Copy To -

Regional Officer, U.P. Pollution Control Board, Azamgarh for information and necessary action

RAM KUMAR
SINGH
Chief Environmental Officer, Circle-6